requirements?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) Yes, Sir. the production target for Coal India Limited (CIL) is 660 Million Tonnes (MT) for 2019-20. As on 17/3/2020, CIL produced 559 MT (1st April 2019 to 17th March, 2020) against the corresponding target of 624 MT. The production of CIL has not been as per target largely due to heavy rainfall witnessed in the coal mining areas in the current year which was around 25% more than the previous year. Further, rains also continued during the month of October. However, production has started showing an upward trend since November, 2019 and the country achieved highest ever production of 58 MT in December, 2019, 63.1 MT in January, 2020 and 66.3 MT in February, 2020.

(b) At CIL and its subsidiaries, keeping in view the expansion of existing mines, opening of new mines, adoption of new technologies and methodology of operation of mines, the requirement of manpower is assessed and based on the vacancy stipulated in the manpower budget, recruitment is done. Further, on acquision of land for mining purpose, employment is offered to the land losers as per R&R policy/Act.

The details of employment provided in last three years are as follows:

Year	Employment Provided Against			
	Compassionate appointment	Fresh Rectt.	Employment offered against Land	Total
2017-18	2381	1787	2847	7015
2018-19	2303	1214	1929	5446
2019-2020 (01.01.2020)	1652	1310	1359	4321

Subsidy to coal industry

3203. SHRI SANJAY RAUT: Will the Minister of COAL be pleased to state:

- (a) whether Government's subsidies for the coal industry is continuously increasing while subsidy for fossil fuels, including oil and gas, has decreased nearly 75 per cent during the last three years in the country;
 - (b) if so, details thereof;

- (c) whether Government's attention have been drawn towards reports/ complaints that many closed industries are getting subsidised coal and they are selling it in open market and earning huge profit, particularly in Maharashtra;
 - (d) if so, details thereof and Government's reaction thereto; and
- (e) details of steps taken or proposed to be taken by Government to control the coal subsidy and its misuse?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) and (b) Ministry of Coal releases fund to coal companies under the scheme "Conservation and Safety and Infrastructure Development in Coal Mines" as payment against collection of cess (excise duty) on coal and coke for conservation and development related work including infrastructure development. This cess, a specific purpose levy under the Coal Mines (Conservation and Development) Act, 1975, has now been subsumed under Goods and Services Tax. Releases under the scheme are classified as "subsidies" in the budget of the Ministry for technical reasons. Fund release to coal industry under the central sector scheme of "Conservation and Safety and Infrastructure Development in Coal Mines" was ₹ 182.40 Crore in F.Y. 2018-19 in comparison to ₹ 499.50 crore in F.Y. 2017-18. Further, there is a budget provision of ₹135 crore in F.Y. 2019-20 under this scheme.

- (c) No complaints of selling subsidised coal by closed industries in open market particularly in Maharastra has been received.
 - (d) and (e) Not applicable in view of above.

Illegal mining of coal

3204. SHRI RAKESH SINHA: Will the Minister of COAL be pleased to state:

- (a) whether Government is aware of illegal coal mining in the coal belt,
- (b) the number of cases of illegal mining which came to notice of Government and actions taken against them;
 - (c) the estimated loss due to illegal coal mining during the last five years;
- (d) whether Government is aware of nexus between contractors and bureaucrats in the coal belt which encourages illegal mining and also theft from Government owned coal blocks; and